CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 304/MP/2025

Subject	:	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.9.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL.
Petitioner	:	SEIL Energy India Limited (SEIL)
Respondents	:	Andhra Pradesh Power Coordination Committee & Ors.
Date of Hearing	:	**27.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Vishrov Mukerjee, Advocate, SEIL Shri Yashaswi Kant, Advocate, SEIL Ms. Priyanka Vyas, Advocate, SEIL Shri Yelamanchili Shiva Santosh Kumar, Advocate, AP Discoms Shri Rudrajit Ghosh, Advocate, AP Discoms Ms. Ritika Rao, Advocate, AP Discoms Shri Prasun Nabiyal, Advocate, AP Discoms

Record of Proceedings

At the outset, learned counsel for the Respondents, AP Discoms, sought adjournment due to the non-availability of learned arguing counsel. The learned counsel for the Petitioner did not oppose the request but prayed for an early listing of the matter.

2. Considering the request made by the learned counsel appearing for the Respondents, AP Discoms, the Commission adjourned the matter.

3. The Petition will be listed for hearing on **22.12.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)